

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

M/s. Advance Sufactanta India Ltd.

.... Respondent

Order u/S. 7 of the Insolvency and Bankruptcy Code, 2016 (Liq.)

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Adv. Anju Bhushan Gupta, Adv. Aditya Goel, Adv. Sanyam Gupta
For the Applicant : Adv. Akshay Amritanshu, Adv. Samyak Jain in RA-70/2024
For the Appellant : Adv. Ekta Bhasin, Adv. Aastha Trivedi in Appeal (IBC) - 29/2021
Mr. Harish Vaidyanathan Shankar, CGSC with Mr. Srish Kumar Mishra and Mr. Alexander Mathai Paikaday in IBC Appeal – 06/2022
For Ex-directors : Adv. Nipun Sharma

ORDER

IA-2114/2022 & CA-1266/2019

Both these applications have been filed by the Liquidator.

Mr. Aditya Goel, Ld. Counsel for the Liquidator has made an endorsement in IA-2114/2022 stating that IA-2114/2022 & CA-1266/2019 have become infructuous and he seeks permission to withdraw the same.

In view of the same, **IA-2114/2019 & CA-1266/2019** stands **dismissed as withdrawn.**

IA-2044/2023, CA-1015/2018, Appeal (IBC) - 29/2021, IBC Appeal - 06/2022, IA-1896/2022, IA-5513/2022, IA-2067/2023 & RA-70/2024

Mr. Aditya Goel, Ld. Counsel for the Liquidator appears physically.

Mr. Akshay Amritanshu, Ld. Counsel for the Applicant in RA-70/2024 appears through VC.

Ms. Ekta Bhasin, Ld. Counsel for the Appellant in Appeal (IBC) - 29/2021 appears through VC.

At request and by consent of all parties, list the matter **on 24.07.2024**.

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Shubham Pandya – 01.07.2024